

I. Cashewnut

1. Laying out of demonstration plots in ryots holdings.
2. Improvement of cashew by vegetative propagation.
3. Establishment of progeny orchard in cashew.
4. Subsidised plantation of cashew.
5. Adoption of plant protection measures on cashew.

II. Coconut**(A) Centrally Sponsored Schemes**

- (i) Package programme on coconut.
- (ii) Production and distribution of TxD hybrids coconut seedlings.
- (iii) Establishment of Elite Seed Farm for production of DxT hybrids.

Besides, the Coconut Development Board is also implementing the following schemes on coconut development :

- (i) Expansion of area under coconut.
- (ii) Coconut plantation on canal embankments.
- (iii) Production of quality seedlings.

West Bengal Request for Increase in Storage Capacity of DVC Reservoirs

3260. SHRI CHITTA BASU ;
SHRI SANAT KUMAR
MANDAL ;
SHRI NAVIN RAVANI :

Will the Minister of IRRIGATION be pleased to state :

(a) whether the Government of West Bengal have since proposed to the Centre that the storage capacity of the Damodar Valley Corporation (DVC) reservoirs at Maithon and Panchet be increased in order

to prevent floods and water logging during the rainy season in South Bengal ; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI HARINATHA MISRA) : (a) and (b). The inter-State Agreement of 1978 between the Government of Bihar and the Government of West Bengal, inter-alia provides that remaining reservoir land within Maithon and Panchet dams be acquired and used for flood moderation primarily.

In order to have full effect of the flood control in the Damodar Valley, as was originally planned, full flood control storage may have to be available.

Erosion by Ganga at Farakka Barrage

3261. SHRI CHITTA BASU ;
SHRI SANAT KUMAR
MANDAL :

Will the Minister of IRRIGATION be pleased to state :

(a) whether erosion is being caused by the Ganga both up-stream and down-stream of the Farakka Barrage ;

(b) if so, what steps have since been taken to stop the erosion ;

(c) whether Government of West Bengal have sought financial assistance to enable it to undertake preventive measures ; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF IRRIGATION (SHRI HARINATHA MISRA) : (a) The State Government has reported that river Ganga is causing erosion both upstream and down-stream of Farakka Barrage.

(b) to (d). Since flood control is a State subject, the responsibility for planning and execution of the flood control and anti-erosion works rests with the State Governments. West Bengal takes some erosion

protection works on the Ganga depending on their availability of resources. Government of West Bengal have been requesting the Government of India for financing the erosion protection works on the Ganga. Outlays required for these works are to be provided by the State Governments in their Annual Plan budgets. Central Government provides only block loans and grants for the State Plan as a whole which are not tied to any project or sector of activity.

Central Government has undertaken bank protection works where Farakka Barrage complex is affected or likely to be affected by the bank erosion along the Ganga.

Special Assistance sought by Kerala for Water Supply Schemes

**3262. SHRI E. BALANANDAN ;
SHRI A. NEELALOHITHA-
DASAN NADAR :**

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Kerala Government have sought special assistance for water supply schemes covering the Scheduled Castes/Scheduled Tribes ;

(b) if so, the details of the assistance sought ; and

(c) the steps taken for the same ?

THE DEPUTY MINISTER IN THE

MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) and (b). In August 1983 the Government of Kerala submitted a memorandum to the Ministry of Works and Housing seeking a special assistance of the extent of 50% of the amount of Rs. 48.95 crores required for providing water supply to the entire Harijan and Girijan population and also to the coastal areas of the State within a period of 3 to 5 years.

(c) Drinking water supply is a State subject. Schemes for providing drinking water in rural areas are formulated and executed by the State Governments, with provision for this purpose being made in the MNP in the State Sector. The Centre supplements the resources of the State by providing grants under the ARWSP. Funds under the Central Sector ARWSP are meant for covering villages identified as problem villages as on 1.4.1980 and water sources are provided on the basis of a norm of one source of water (handpump or public stand-post) for a population of 250 to 300. The endeavour during the 6th Plan is to provide at least one source of safe drinking water in problem villages open to all communities. Funds under the Central Sector ARP are not separately earmarked for Scheduled Castes/Scheduled Tribes. The States, however, have been requested to locate every new source of water supply in problem villages in habitations of Scheduled Castes, open to all communities if it is not logically and technically impossible to do. The following grants were made available to the Government of Kerala during the period 1980-81 to date for covering identified problem villages :

Year	ARP Scheme (Rs. lakhs) Works	M and J	Incentive Scheme (Rs. lakhs)
1980-81	328.40	1.68	—
1981-82	526.25	3.28	—
1982-83	641.00	2.20	—
1983-84	1171.30	6.00	400.00
1984-85	784.00	—	—

During 1984-85 the allocation to the Government of Kerala under ARP is Rs. 1121.30 lakhs.